

14.51 hrs.

ELECTION TO COMMITTEE

[*English*]

Rubber Board

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : On behalf of Shri Priya Ranjan Das Munsi, I beg to move :

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provision of the said Act and the Rules made there under.”

MR. DEPUTY SPEAKER : The question is :

“That in pursuance of Sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provision of the said Act and the Rules made there-under.”

The motion was adopted

14.52 hrs.

AIRCRAFT (AMENDMENT) BILL-*Contd.*[*English*]

MR. DEPUTY SPEAKER : Now, let us take up further consideration of the motion moved by Shri Shivraj Patil on the 4th August, 1988.

[*Translation*]

SHRI YOGESHWAR PRASAD YOGESH (Chatra) : Mr. Deputy Speaker,

Sir, I had said while speaking on the Aircraft (Amendment) Bill yesterday that the Bill is purposeful and in the national interest. Therefore, there is no need for any special discussion on it. But some of our colleagues have made it debatable unnecessarily.

Without going into details, I want to say only this much that there should at least be some provision of punishment for those who obstruct work. But the punishment being provided in this Bill is very light.

Our friends from opposite benches had expressed doubts that the poor people would be harassed and some people would try to take undue advantage of the Act. In this connection, I want to say that when ever any work is done in the national interest, some or the other disadvantage is always. I insist that this Act should be implemented promptly.

Aircraft are not in sufficient number in our country. Therefore, we do not get proper air service. It is clear that any harm to aeroplanes affects the air services adversely and even the air service running smoothly is disturbed. I want to apprise the hon. Minister that one of the aeroplanes operating between Delhi and Bihar remained off the air for two days and the other plane the operation of which is very useful for going to Ranchi via Lucknow and Patna has lost its utility due to its delayed flights. It creates difficulty for the air passengers from Ranchi and a lot of their time is wasted.

SHRI HARISH RAWAT (Almora) : In this connection, I want to tell the hon. Minister that Indian Airlines have neglected the Patna Sector.

SHRI YOGESHWAR PRASAD YOGESH : On the other side, the aeroplane operating from Calcutta omits Ranchi on the pretext of bad weather. It happens on 3-4 days in a month. You can understand the extent of difficulty being faced by the passengers in utilising this air service.

Another thing is that the Vayudoot service started in Bihar recently is irregular and is not systematic. It is a matter of